

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

CONT.A./2 (CH)2023
And
CP No. 112/Chd/Hry/2022
(Dismissed for Non-Prosecution
on 02.01.2023)

IN THE MATTER OF:

Rajesh Sharma Director, IMOBI Tech ...
India Pvt. Ltd.

Petitioner

Versus

Uday Partap & Ors ...

Respondent

Under Section: 241, 242, CA 2013
Rule 11 of NCLT

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, this matter is adjourned to 03.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)